

NON-REPORTABLEIN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTIONCIVIL APPEAL NO. 10693 OF 2017
[@ SPECIAL LEAVE PETITION (C) No. 34560 of 2016]NAGPUR HOUSING AND AREA DEVELOPMENT
BOARD

Appellant(s)

VERSUS

HARIVITTHAL TIMAJI GHUGUSKAR

Respondent(s)

CIVIL APPEAL NO. 10694 OF 2017
[@ SPECIAL LEAVE PETITION (C) No. 856 OF 2017]J U D G M E N TKURIAN, J.

1. Leave granted.
2. There is a dispute as to what rate the respondents, who apparently are in possession of certain excess land than what is granted by the appellant-Board, should pay for the excess land.
3. Heard Mr. Gaurab Banerji, learned senior counsel appearing for the Board, the learned counsel appearing for the respondents as well as the learned Amicus Curiae. We are of the view that having regard to the entire background of the case, the interests of justice will be served if the respondents are directed to pay the land value at the reckoning rate of 1998-1999 fixed by the State Government, along with simple interest at the rate of 6% from the date of allotment. Ordered accordingly.

4. In view of the above, the appeals are disposed
of.

.....J.
[KURIAN JOSEPH]

.....J.
[MOHAN M. SHANTANAGOUDAR]

New Delhi;
August 21, 2017.

ITEM NO.16

COURT NO.5

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 34560/2016
(Arising out of impugned final judgment and order dated 04-08-2016
in RP No. 2006/2016 passed by the National Consumers Disputes
Reddressal Commission, New Delhi)

NAGPUR HOUSING AND AREA DEVELOPMENT BOARD

Petitioner(s)

VERSUS

HARIVITTHAL TIMAJI GHUGUSKAR
(STAY APPLICATION)

Respondent(s)

WITH

SLP(C) No. 856/2017 (XVII)

Date : 21-08-2017 ThsE petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Petitioner(s) Mr. Gaurab Banerji, Sr. Adv.
Mr. Chirag M. Shroff, AOR
Ms. Neha Sangwan, Adv.

Amicus Curiae Mr. Hrishikesh Chitale, Adv.

For Respondent(s) Mr. Shiv Ram Bhardwaj, Adv.
Mr. Nitin Bhardwaj, AOR
Mr. Shashank K., Adv.
Mr. Baij Nath Patel, Adv.

Respondent-in-person

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appeals are disposed of in terms of the signed
non-reportable Judgment.

Pending interlocutory applications, if any, stand disposed of.

(JAYANT KUMAR ARORA)
COURT MASTER

(RENU DIWAN)
ASSISTANT REGISTRAR

(Signed non-reportable Judgment is placed on the file)